

**CENTRAL ADMINISTRATIVE TRIBUNAL
CUTTACK BENCH, CUTTACK,**

ORDER SHEET

COURT NO. : 1

20/11/2019

C.P./260/37/2019

O.A./260/60/2015

D EASWAR KUMAR

-V/S-

S. MITRA

ITEM NO: 35

FOR APPLICANTS(S) Adv. : MR.B.B.PATTNAIK

FOR RESPONDENTS(S) Adv.: MR.M.R.MOHANTY

Notes of The Registry	Order of The Tribunal
	<p>Heard learned counsels for applicant and respondents. Respondents submitted that vide order dated 14.10.2019, copy of which has been submitted on previous day, the respondents had considered the case of the applicant and not found him fit for appointment on compassionate ground, because of less merit point. However, it is stated by the learned counsel for the respondents that another opportunity has been given to the applicant vide Paragraph-6 of the said letter. In view of this, we are of the opinion that the order of the Tribunal has been complied with. However, the applicant will be at liberty to furnish information as per Para-6 of the above letter and if the same is furnished, the respondents will be at liberty to consider the same as per the rules and if the applicant feels aggrieved, he will be at liberty to take recourse according to law.</p>

With the above, the CP is dropped and the

notices issued are discharged.

(SWARUP KUMAR MISHRA)
MEMBER (J)

(GOKUL CHANDRA PATI)
MEMBER (A)

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